

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 102

C.P. (IB)/150/Chd/Pb/2021

IN THE MATTER OF:-

State Bank of India

...Petitioner

Versus

Dinesh Soin

...Respondent

Under Section: 95, IBC 2016)

Order delivered on 15.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. B. S. Bhadran, Advocate

**For the
respondent/personal
guarantor** : Mr. Rohit Suri, Advocate

For the RP : Mr. Arpit Chawla, Advocate

ORDER

It is stated by Id. counsel for the personal guarantor that he has e-filed the objections and receipt of the payment has been appended with the objections. He is directed to file the hard copy of the same within two days and is directed to supply the copy of the objections to the other side during the course of the day. Response thereto, if any, be filed within one week with a copy in advance to the counsel opposite. Let the matter be listed on 15.05.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)